15 -ാം കേരള നിയമസഭ

<u>5 –ാം സമ്മേളനം</u>

നക്ഷത്രചിഹ്നമിട്ട ചോദ്യം നം. 360

<u>18-07-2022 - ൽ മറുപടിയ്ക്</u>

<u>കേരള ഫിനാൻഷൃൽ കോർപ്പറേഷന്റെ നേട്ടങ്ങൾ</u>

ചോദ്യം		ഉത്തരം	
ശ്രീ. സി.സി. മുകന്ദൻ, ശ്രീ. ഇ കെ വിജയൻ, ശ്രീ ജി എസ് ജയലാൽ , ശ്രീമതി സി. കെ. ആശ		ശ്രീ കെ എൻ ബാലഗോപാൽ (ധനകാരൃ വകപ്പ് മന്ത്രി)	
(A)	സംസ്ഥാനത്ത് സംരംഭകർക്കും എതന പദ്ധതികൾ ആവിഷ്കരിക്കാൻ ആഗ്രഹിക്കുന്നവർക്കും വായ്പ നൽകന്ന അഭിമാന സ്ഥാപനമായി കേരള ഫിനാൻഷൃൽ കോർപ്പറേഷൻ മാറിയിട്ടുണ്ടോ; വിശദമാക്കാമോ;	(എ)	ഉണ്ട്. സംസ്ഥാനത്തെ ചെറുകിട ഇടത്തര വ്യവസായങ്ങളുടെ വളർച്ചയെ ലക്ഷ്യമാക്കി പുതിയഇം കൂടുതൽ ആകർഷകവുമായ നിരവധി വായ്യാ പദ്ധതികൾ കെ.എഫ്.സി. നടപ്പിലാക്കി. മുഖ്യമന്ത്രിയുടെ സംരംഭക വികസന പദ്ധതിയെ വിപുലപ്പെടുത്തി നിലവിൽ 5% പലിശ നിരക്കിൽ രണ്ടു കോടി രൂപ വരെ വായ്യ നൽകന്നു [GO (Ms) No. 101/2022/Fin dated 13.06.2022 പ്രകാരം]. ആശയരൂപീകരണം, ഉൽപ്പന്നങ്ങളുടെ നിർമ്മാണം, വാണിജ്യ വൽക്കരണം, വിപുലീകരണം ഇടങ്ങി വളർച്ചയുടെ എല്ലാ ഘട്ടങ്ങളിലും സഹായം നൽകത്തക്ക രീതിയിൽ നൃതന ആശയ പദ്ധതികൾക്കായി സ്റ്റാർട്ട് അപ് കേരള പദ്ധതി ആവിഷ്ടരിച്ചു. 10 കോടി രൂപ വരെ കൊളാറ്ററൽ സെക്യൂരിറ്റി ഇല്ലാതെ ഈ പദ്ധതിയിൽ സ്റ്റാർട്ട് അപ്പുകൾക്ക് വായ്യ നൽകന്നു [GO (Ms) No. 79/2020/Fin dated 28.07.2020 പ്രകാരം]. വ്യവസായ പാർക്കിലെ സംരംഭങ്ങൾ കായുള്ള പ്രത്യേക വായ്യ പദ്ധതി, ചെറുകിട സംരംഭകർക്കുള്ള ബില്ലുകൾ ഡിസ്കൗണ്ട് പദ്ധതി, സർക്കാർ കരാറുകാർക്കുള്ള വായ്യാ പദ്ധതി, പ്രവർത്തന മലധന വായ്യ പദ്ധതി, കാർഷിക വ്യവസായ വായ്യ പദ്ധതി [GO (Ms) No. 107/2022/Fin dated 23.06.2022 പ്രകാരം] ഇടങ്ങി നിരവധി പദ്ധതികൾ കേരള ഫിനാൻഷ്യൽ കോർപ്പറേഷൻ നടപ്പിലാക്കി.
(ബി)	ദേശീയ തലത്തിൽ ഡിജിറ്റൽ, സാമ്പത്തിക, സാമൂഹ്യ മേഖലകളിലെ മികച്ച ശ്രമങ്ങൾക്കുള്ള	(ബി)	ഉണ്ട്.

	അവാർഡ് കെ.എഫ്.സി.യ്ക് ലഭിച്ചിട്ടുണ്ടോ; വിശദമാക്കാമോ;		മുഖ്യമന്ത്രിയുടെ സംരംഭക വികസന പദ്ധതി നടപ്പിലാക്കുന്നതിന്, കേരള ഫിനാൻഷ്യൽ കോർപ്പറേഷന് (സ്കോച്ച്) ദേശീയ അവാർഡ് 2022 ലഭിച്ചിരുന്നു.
(സി)	കെ.എഫ്.സി.യുടെ ലോൺ പോർട്ട്ഫോളിയോ അടുത്ത അഞ്ച് വർഷം കൊണ്ട് പതിനായിരം കോടി ത്രപയായി ഉയർത്തുവാൻ നടപടി സ്വീകരിച്ചിട്ടുണ്ടോ; വിശദമാക്കാമോ;	(സി)	ഉണ്ട്. കെ എഫ് സി യുടെ വായ്പ ആസ്തി നിലവിലെ 4750 കോടി രൂപയിൽനിന്ന് അടുത്ത രണ്ടു വർഷം കൊണ്ട് 10,000 കോടി രൂപയായി ഉയർത്താനാണ് ലക്ഷ്യമിടുന്നത്. ഇതിന്റെ ആദ്യപടിയായി കെ.എഫ്.സി.യുടെ സംരംഭകർക്ക് നൽകുന്ന വായ്പാ പരിധി നിലവിലെ 20 കോടിയിൽ നിന്നും 50 കോടി രൂപയായി ഉയർത്തിയിട്ടുണ്ട് [GO (Ms) No. 23/2022/Fin dated 03.02.2022 പ്രകാരം]. കൂടാതെ വ്യവസായ പാർക്കിലെ സംരംഭങ്ങൾക്കായുള്ള പ്രത്യേക വായ്പ പദ്ധതി, ചെറുകിട സംരംഭകരുടെ ബില്ലുകൾ ഡിസ്കൗണ്ട് പദ്ധതി, സർക്കാർ കരാറുകാർക്കുള്ള വായ്പ പദ്ധതി, പ്രവർത്തന മൂലധന വായ്പ പദ്ധതി, കാർഷിക വ്യവസായ വായ്പ പദ്ധതി ഇടങ്ങി നിരവധി പദ്ധതികൾ വഴി പ്രസ്തൃത ലക്ഷ്യത്തിലെത്തുമെന്ന് പ്രതീക്ഷിക്കുന്നു.
(ഡി)	ചെറുകിട വ്യവസായ മേഖല നേരിടുന്ന പ്രതിസന്ധി കണക്കിലെടുത്ത് കെ.എഫ്.സി. പ്രത്യേക വായ്പ പാക്കേജ് ആവിഷ്കരിച്ചിട്ടുണ്ടോ; വിശദമാക്കാമോ?	(ഡി)	ചെറുകിട സംരംഭങ്ങളുടെ വായ്പ്പകൾക്ക് ഒരു വർഷത്തെ മൊറട്ടോറിയം അന്മവദിച്ചു. മുതൽ ഇകയ്ക്ക് 01-07-2021 മുതൽ ഒരു വർഷത്തേക്കാണ് അവധി നൽകിയത്. പ്രതിസന്ധിയിലായ ചെറുകിട വൃവസായ മേഖലയിലെ സംരംഭങ്ങൾക്കു 40% അധിക വായ്പ നൽകകയുണ്ടായി. നാന്തറോളം സംരംഭകർക്ക് ഈ ആനുക്കലും ലഭിച്ചു. വായ്പകളുടെ പുനക്രമീകരണം, സംരംഭകരുടെ വായ്പ്പകൾ നിഷ്ക്കിയ ആസ്തി ആകാതെ പുനക്രമീകരണം എന്നിവ ചെയ്ത നൽകി. ചെറുകിട വൃവസായങ്ങൾ, ആരോഗ്യ പരിപാലനം, ടൂറിസം എന്നീ മേഖലകളിലെ സംരഭർക്കുള്ള പലിശ നിരക്കിൽ വൻ ഇളവ്

സെക്ഷൻ ഓഫീസർ





GOVERNMENT OF KERALA

<u>Abstract</u>

Finance Department- Appointing Kerala Financial Corporation as the agent of the State Government, under Section 25 1(e) of State Financial Corporation's (SFCs) Act 1951, for providing financial assistance up to Rupees 50 Crore to Industrial Concerns - Orders Issued.

FINANCE (PUBLIC UNDERTAKING -A) DEPARTMENT

G.O.(Ms)No. 23/2022/Fin Dated, Thiruvananthapuram, 03-02-2022

- Read :- 1. Minutes of the Meeting held on 30.01.2021, chaired by the Hon'ble Minister for Finance and Coir.
 - 2. GO (Ms)No.34/2021/Fin dated 20.02.2021
 - 3. Letter No. KFC/Credit/227/2020-21 dated 08/06/2021 from the Chairman & Managing Director, Kerala Financial Corporation.

ORDER

As per the minutes of the meeting read as first paper above, it was decided that Kerala Financial Corporation shall be appointed as the agent of the State Government, under Section 25 1(e) of State Financial Corporation's (SFCs) Act 1951, for providing financial assistance up to Rupees 50 crore to State PSUs without any restriction on paid-up share capital and free reserves limit.

- 2) Accordingly, vide G.O.(Ms) No.34/2021/Fin dated 20.02.2021, Kerala Financial Corporation was appointed as the agent of the State Government, under Section 25 1(e) of State Financial Corporation's (SFCs) Act 1951, for providing financial assistance up to Rupees 50 crore to State PSUs only, without any restriction on paid-up share capital and free reserves limit.
- 3) In the letter read as 3rd paper above, Kerala Financial Corporation has requested to appoint Kerala Finacial Corporation as the agent of the State

Government, under Section 25 1(e) of State Financial Corporation's (SFCs) Act 1951, for providing financial assistance to Industrial Concerns of the State (including Companies /societies/ LLPs/ Partnerships/ Proprietary concerns, etc.) without any restriction on paid-up share capital and free reserves limit.

- 4) Government have examined the matter in detail and are pleased to appoint Kerala Financial Corporation as the agent of the State Government, under Section 25 1(e) of State Financial Corporation's (SFCs) Act 1951, for providing financial assistance up to Rupees 50 crore to Industrial Concerns, MSMEs and State PSUs, without the restriction on paid-up share capital and free reserves limit, for a period of 2 years with following safeguards:
 - (a) Kerala Financial Corporation shall mobilize own fund without any financial commitment/Guarantee from the Government.
 - (b) The Board of Kerala Financial Corporation shall put in place adequate internal controls and safeguards in its lending Policy.
 - (c) Kerala Financial Corporation shall insist on obtaining Credit Rating from RBI accredited Credit Rating Agencies while funding large projects.
 The Government order read second above stands modified to this extent

(By order of the Governor) SANJAY M KAUL SECRETARY

To:

The Accountant General (A&E), Kerala, Thiruvananthapuram.
The Chairman & Managing Director, Kerala Financial Corporation,
Thiruvananthapuram
The Web and New Media,PRD webprd@kerala.gov.in
The Nodal Officer www.finance.kerala.gov.in
The Stock file/Office copy (E-1573549)

Forwarded/By Order

Section Officer



Abstract

Finance Department - Kerala Financial Corporation - Implementation of Special Loan Schemes for Start ups - Sanctioned - Orders issued.

FINANCE (PUBLIC UNDERTAKINGS-A) DEPARTMENT

G.O (Ms) No.79/2020/Fin

Dated, Thiruvananthapuram 28/07/2020

Read: Letter No.KFC/Credit/192/2020 dated 16/07/2020 from the Chairman & Managing Director, Kerala Financial Corporation.

ORDER

Honourable Finance Minister had announced two Startup Loan Scheme in the Budget Speech 2020-21:

- (i) Loans would be made available without asset security to those who have secured work order from Government/Quasi Government/Major Corporates or Institutions. A Scheme is being announced for providing 90% of work order as loan, up to a maximum of Rs.10 Crore at an interest rate of 10%. If these are purchase orders, money will be given after discounting them. KFC & KSIDC will give money across the counter without any collateral security on the recommendation of an expert committee chaired by the IT Secretary. Any loss sustained on account of this will be made good by the Government.
- (ii) Financial assistance up to Rs.1 crore will be provided at the time of expansion of new product prototypes that are related to sustainable development goals of UNO and are also required by any Government Department. For this, an amount of Rs.10 crore is provided to Kerala Financial Corporation. An amount of Rs. 73.50 crore is earmarked for Startup Mission in 2020-21.

- 2. Further, during the Kerala Financial Corporation webinar on Start-ups held on 14.07.2020, it was observed that many of the Start-ups are facing liquidity crisis due to COVID 19. Hon. Finance Minister also declared that Government will earmark a corpus for Guaranteeing Start-up loans assisted by KFC. Accordingly Kerala Financial Corporation has modified its existing schemes for Start-ups based on the feedback received during webinar and Honourable FM's announcements. The Chairman & Managing Director of Kerala Financial Corporation vide the letter read above, have submitted a comprehensive proposal in this regard.
- 3. Government have examined the matter in detail and are pleased to accord sanction for implementing the Special Loan Scheme for Start-ups. The main features of the Special Loan Schemes are:
- a) Kerala Financial Corporation shall have three comprehensive Loan Schemes for Start ups as follows:
- (i) Scheme for Financing Working Capital Requirements upto Rs. 1000 lakhs to Start-ups for Executing Purchase Orders.
- (ii) Seed Loan Assistance upto Rs.100 lakhs to Start-ups for developing socially relevant products prescribed by UNO and required by Government Department.
- (iii) Venture Debt Funding upto Rs.1000 lakhs for IT Hardware & Software Enterprises.
- b) The rate of interest of all Schemes, to be charged by Kerala Financial Corporation, will be 9% per annum. It is also proposed to provide 2% pa interest subvention by Start-up Mission for the loans provided as per the Scheme so as to make the effective interest rate at 7% per annum. Kerala Financial Corporation will collect a Guarantee Commission @ 0.50% + GST

from the units funded under the Schemes and the same shall be deposited in the Corpus so that the corpus is build up in the time ahead.

- c) A committee consisting of following members will screen the applications and recommend to Kerala Financial Corporation for sanction of assistance:
- 1. Secretary (IT) Chairman
- 2. Executive Director KSIDC
- 3. CEO Kerala Startup Mission
- 4. One domain expert nominated by the Chairman
- 5. One Chartered Accountant nominated by the Chairman
- 6. Executive Director, Kerala Financial Corporation Convenor
- d) The Government shall earmark a Rs.25 crore intitial corpus fund named as 'Startup Guarantee Funds' in the Treasury. Kerala Financial Corporation shall deposit the Guarantee Commission in the Corpus, at 0.50%+GST of the principal outstanding in the loans as at the end of the financial year, in the above mentioned three Startup Sheme loans, in two instalments in April and October every year, so that the corpus grows.
- e) Government shall pay 75% of the Guaranteed Amount to Kerala Financial Corporation, as first installment, upon filing the claim by Kerala Financial Corporation, in case default in loan repayments is made by the Startup and the loan account continues in NPA category for more than three months.
- f) The Balance Guaranteed Amount shall be released, after recovery action by Kerala Financial Corporation, over the assets mortgaged/ hypothecated, is completed. The Balance Guaranteed Amount will be total Guaranteed Amount less collection done by Kerala Financial Corporation through recovery actions.
- g) Total Fund requirements.

Fund for Providing Loans: The fund requirement for providing loans under three schemes per years will be Rs.500 crore, which will be raised by Kerala Financial Corporation, through bank borrowings/bond issue.

Fund for interest subvention: Kerala Start-up Mission shall provide with 2% interest subvention p.a., which comes to Rs.6 crore per year from the budget head "Funding and Enterprise development" The amount shall be provided to KFC upfront by Kerala Start-up Mission.

By order of the Governor,
SANJAY M KAUL
SECRETARY (FINANCE EXPENDITURE)

To:

The Principal Accountant General (Audit), Kerala, Thiruvananthapuram. The Accountant General (A&E), Kerala, Thiruvananthapuram. The Chairman & Managing Director, Kerala Financial Corporation, Thiruvananthapuram. The Secretary, IT Department. The Nodal Officer. www.finance.kerala.gov.in The Stock file/Office copy (E - 1539948)

Forwarded/By order

Section Officer





Abstract

Finance Department – Kerala Financial Corporation - Implementation of Chief Minister's Entrepreneurship Development Programme - Loan limit enhanced to Rs.Two hundred lakhs - Orders issued.

FINANCE (PUBLIC UNDERTAKINGS-A) DEPARTMENT

G.O (Ms)No.101/2022/Fin Dated, Thiruvananthapuram 13/06/2022

Read :-

- 1. G.O (Ms)No.78/2020/Fin dated 27/07/2020
- 2. G.O (Ms)No.127/2021/Fin dated 05/11/2021
- 3. Budget Speech 2022-23 (para 424)
- 4. Letter No.KFC/CMEDP/1689/2021-22 dated 21/03/2022 from the Chairman & Managing Director, Kerala Financial Corporation.

ORDER

As per the Government Order read in the first paper above, sanction was accorded implementing the new scheme 'Chief Minister's Entrepreneurship Development Programme', for encouraging entrepreneurship in the State. As per Government Order cited second above, the following modifications were made in the Government order read as first paper above.

- 1. The Scheme is renamed CMEDP-MSME.
- 2. The Upper loan limit is increased to Rs.100 lakh from Rs.50 lakh.
- 3. Selection of enterprises be done by a Selection Committee constituted by CMD, KFC.
- 4. Interest subvention to remain at 3%.
- 2) Honorable Finance Minister in the Budget Speech 2022-23 had announced that 'The CMEDP scheme will be reformulated in such a way to provide loan up to Rs. 500 crores by enhancing the loan limit to Rs.2 crores'.

Hence as per the letter read 4th paper above, the Chairman & Managing Director, Kerala Finance Corporation has forwarded a proposal for enhancing loan limit under 'Chief Minister's Entrepreneurship Development Programme' from the existing Rs.100 lakh to Rs.200 lakh.

- 3) Government have examined the matter in detail and are pleased to accord sanction for enhancing the loan limit under the 'Chief Ministers Entrepreneurship Development Programme (CMEDP) from the existing Rs.100 lakh to Rs.200 lakh. The other terms and conditions specified in Government Order citd 2nd remain unchanged.
- 4) The Government Order read as 2 $^{\rm nd}$ paper above stands modified to the above extent only.

By order of the Governor, SANJAY M KAUL SECRETARY(FINANCE-EXPENDITURE)

To:

The Principal Accountant General (A&E), Kerala, Thiruvananthapuram.

The Accountant General (Audit-II), Kerala, Thiruvananthapuram

The Chairman & Managing Director, Kerala Financial Corporation,
Thiruvananthapuram

The Web and New Media, PRD webprd@kerala.gov.in

The Nodal Officer www.finance.kerala.gov.in

The Stock file/Office copy (E-1534997)

Forwarded/By order

Section Officer